

THE DISSOLVED SPECIAL TRIBUNAL (ISSUE OF  
WARRANTS) REGULATION, 1359 F.

NO. XIII OF 1359 F.

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1. Short title and commencement.
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3. Issue of warrants and other instruments.



**\*THE DISSOLVED SPECIAL TRIBUNALS (ISSUE OF WARRANTS) REGULATION, 1359 F.**

No. XIII of 1359 F.

Whereas it is expedient to provide for the issue of warrants of execution of sentences passed by the dissolved Special Tribunals,

Now, therefore, in exercise of the authority vested in me for the administration of the Hyderabad State and of all other powers enabling me in this behalf, I hereby make the following Regulation :—

1. (1) This Regulation may be called the Dissolved Special Tribunals (Issue of Warrants) Regulation, 1359 F. Short title and commencement.

(2) It shall be deemed to have come into force on the 16th day of December, 1949.

2. In this Regulation "Dissolved Special Tribunal" means a Special Tribunal deemed by sub-section (2) of section 3 of the Hyderabad Special Tribunals (Termination) and Special Judges (Appointment) Regulation, 1359 F., to have been Dissolved on the 16th day of December, 1949. Definition.

3. Any warrant of execution of a sentence passed by a Dissolved Special Tribunal and any other instrument arising out of such sentence may be issued by and under the signature of such Special Judge as defined in section 2 of the Hyderabad Special Tribunals (Termination) and Special Judges (Appointment) Regulation, 1359 F., as the Chief Minister may appoint in this behalf, and upon such issue shall be as valid and effectual for all purposes as if the dissolved Special Tribunal had not been dissolved and the warrant or other instrument had been issued by the dissolved Special Tribunal. Issue of warrants and other instruments.

